

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.5289
TO BE ANSWERED ON 05.04.2017**

EMPLOYMENT ON COMPASSIONATE GROUND

5289. SHRI SUNIL KUMAR SINGH:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways proposes to bring amendment in the provision in which employment on compassionate ground is given to any one dependent family member of the rail accident victim;**
- (b) if so, the details thereof and if not, the reasons therefor; and**
- (c) the total number of dependents to whom employment has been given during each of the last three years and the current year, zone-wise including Jharkhand?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (c) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 5289 BY SHRI SUNIL KUMAR SINGH TO BE ANSWERED IN LOK SABHA ON 05.04.2017 REGARDING EMPLOYMENT ON COMPASSIONATE GROUND

(a) & (b) Extant rules do not permit for providing employment to family members/legal heirs of those dying in train accidents or untoward incidents connected with the Railways. However, in the past, pursuant to announcement made by Hon'ble Minister of Railways, employment has been provided, in exception to rules and purely as a humanitarian gesture in certain cases. No change in the same is contemplated.

(c) Information is being collected and will be laid on the Table of the House.
